

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1535

ANSWERED ON:21.08.2012

FAKE CURRENCIES

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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of cases and the amount of fake currencies seized during the last three years and the current year, State-wise;
- (b) whether the connivance of foreigners and neighbouring foreign countries have been reported in circulation of fake Indian currency notes in the country;
- (c) if so, the details thereof and the number of foreigners arrested in such cases during the said period, country-wise and State-wise.
- (d) the measures taken by the Government to curb the said menace; and
- (e) the extent to which the National Investigation Agency (NIA) has contributed to check the circulation of Fake Indian currency notes in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a): The number of cases and amount of fake currency seized during the last three years and the current year, State-wise is at Annexure - I.

(b) & (c): The involvement/connivance of foreign nationals has been found in some cases of circulation of Fake Indian Currency Notes (FICN) in the country. The number of foreigners arrested in such cases during the period 2009 – 2012 (Upto June) country-wise is at Annexure – II.

(d): To address the multi-dimensional aspects of the FICN menace, several agencies such as the RBI, the Ministry of Finance, Ministry of Home Affairs, Security and Intelligence Agencies of the Centre and States, Central Bureau of Investigation (CBI) etc., are working in tandem to thwart the illegal activities related to FICNs.

Further, one special FICN Coordination Group (FCORD) has been formed in MHA to share the intelligence/information amongst the different security agencies of State/Centre to counter the manace of circulation of Fake Currency within the country. The security features in the High Value currency notes are being constantly upgraded. RBI has also strengthened the mechanism for detection of counterfeit notes by the Banks.

Directorate of Revenue Intelligence (DRI) is also actively involved in booking cases and coordinating with other agencies to nab the consignment of FICN and major operators across Indo-Pak, Indo-Nepal, Indo-Bangladesh borders and through other routes.

(e): NIA has been empowered by the National Investigation Agency Act to investigate and prosecute such offences. The Government has also constituted a Terror Funding and Fake Currency Cell in National Investigation Agency (NIA) in 2010 to focus on investigation of Terror Funding and Fake Currency Cases. National Investigation Agency is investigating six cases relating to fake Indian currency notes recovery during the last three years.